

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 104
46(ND)/2017

IN THE MATTER OF:

Subhash Chander Manocha ... Applicant/Petitioner
Vs
Manocha Polymers Ltd. ... Respondent

Order under Sec. 241/242 of the Companies Act, 2013

Order delivered on 31.08.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant :
For the Respondent : Adv. Ranjana Roy Gawai, Adv. Vasudha Sen, Adv. Vineet
in IA(CA)-296/2023 Wadhwa

ORDER

New IA(CA)-296/2023

Ms. Ranjana Roy Gawai, Ld. Counsel for the Respondent in IA(CA)-296/2023 and for Petitioner in main matter CP No. 46(ND)/2017 appears physically.

When the matter was called, none appeared for the Applicant in this application.

Post this matter for dismissal on 14.09.2023.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)